

F.No.276/241/2015-CX.8A (Pt.)
Ministry of Finance
Department of Revenue
Central Board of Excise & Customs
(Legal Cell)

'C' Wing, 5th Floor, HUDCO-VISHALA Building
Bhikaji Cama Place, R.K. Puram,
New Delhi-66: dated the 27.06.2017

Instruction

To,

1. All Principal Chief Commissioners/Chief Commissioners of Customs, CGST & CX;
2. The Director General of Revenue Intelligence/ Central Excise Intelligence;
3. <webmaster.cbec@icegate.gov.in>

Sir/Madam,

Sub: Measures to streamline the processing of departmental litigation before the Courts and Tribunal-reg.

I am directed to refer to Board Circular No.935/25/2010-CX dated 21.09.2010 (copy available on CBEC website) on the above said subject.

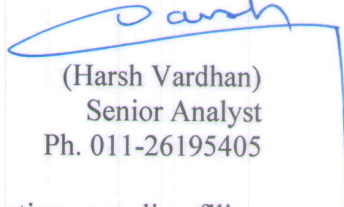
2. The Central Agency Section, M/o Law & Justice, has drawn attention to the fact that the documents marked as Annexures are not enclosed with the approved draft SLP/Civil Appeal, due to which the Panel Typists are unable to complete the matter within the time stipulated. As a result, the matter has to be taken up with CBEC to provide the relevant documents which leads to substantial delay in filing of SLPs/Civil Appeals before the Apex Court.

3. Paragraph 4 of the said Board Circular enumerates the list of documents required to be enclosed in SLP/CA proposals.

4. The field formations are therefore directed to scrupulously follow the instructions contained in Board Circular No.935/25/2010-CX dated 21.09.2010, so as to avoid delay in filing of SLPs/Civil Appeals before the Apex Court.

5. This issues with the approval of Member (Legal & Budget).

Yours faithfully,


(Harsh Vardhan)
Senior Analyst
Ph. 011-26195405

Copy to:

1. The Joint Secretary (Review), CBEC, for information and necessary action regarding filing of Civil Appeals before the Apex Court; and
2. The Commissioner, Directorate of Legal Affairs, CBEC, for information.